

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

O.A.No.1495/94

Hon'ble Shri A.V.Haridasan, Vice-Chairman(J)  
Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this 26<sup>th</sup> day of April, 1996

(2)

1. Vasu Dev  
s/o Shri Chunni Lal  
r/o C-186, Dr.Ambedkar Nagar  
Sector-II, Khanpur  
New Delhi.

2. Ramesh Chand  
s/o Shri Budh Ram  
r/o Qr. No.97/2  
Railway Colony  
Delhi Kishanganj  
Delhi.  
(By Shri K.N.R.Pillay, Advocate)

... Applicants

Versus

Union of India through  
1. The General Manager  
Northern Railway  
New Delhi.

2. Shri J.R.Davar  
Retd. Supdt. Claims Branch  
r/o 71, Inderpuri  
New Delhi.

3. Shri Anil Kumar Sharma  
Superintendent

4. Shri Ratanlal Gupta  
Superintendent

5. Shri P.N.Tandon  
Retd. Superintendent  
C-152, Gali No.11  
West Vinod Nagar  
(Opp. Press Apartments)  
Patparganj  
Delhi.

6. Shri Samay Singh Meena  
Superintendent  
Respondent No.2, 3, 4, 5 & 6 were working  
in Northern Railway  
NDCR Building  
State Entry Road  
New Delhi.  
(By Shri P.S.Mahendru, Advocate)

.... Respondents

O R D E R

Hon'ble Shri R.K.Ahooja, Member(A)

The proceedings in respect of this application were  
kept in abeyance pending the decision of the Hon'ble Supreme  
Court in J.C.Malik case.

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(3)

2. The issues raised in this application have already received a ruling from the Hon'ble Supreme Court in cases of Union of India & Others Versus Virpal Singh Chauhan & Others (JT 1995(7) SC 231), R.K.Sabharwal & Others Versus State of Punjab & Others (1995(2) SCC 745) and J.C.Malik & Others Vs. Union of India & Others (1978(1) SLR 844 Allahabad High Court).

3. We have heard the learned counsel on both sides who agree that the matter can now be disposed of with a direction to the respondents to take further action in the light of the Supreme Court decisions in the aforesaid cases.

4. We accordingly dispose of this application with a direction to the respondents to take a decision in the light of the rulings given by the Supreme Court in the above mentioned cases.

5. The parties will bear their own costs.

Similar decision is also taken in OA No.2899/92, 290/90, 906/91, 860/91, 2651/90, 857/91, 834/91, 1943/89, 413/90, 318/90, 1898/91, 1946/89, 2296/90, 1197/92, 988/91, 583/93, 1340/90, 2632/92, 986/91, 589/91, 28/92, 1937/90, 2023/90, 2236/91, 987/91, 1868/90, 132/92, 2024/90, 731/92, 705/92, 103/91, 130/92, 1657/90, 2277/91, 1675/94, 1438/89, 2401/90, 2105/90, 848/89, 92/91, 936/90, 1738/90, 1393/91, 476/90, 2681/90, 1168/90 and 668/91.

*R.K.Ahooja*  
(R.K.AHOOJA)

MEMBER(A)

/RAO/

*A.V.Haridasan*  
(A.V.HARIDASAN)

VICE-CHAIRMAN(J)